

[Shri Dattatraya Kunte]

them ? Otherwise, what is going to happen is that no Member would like to be a member of the Committee. At least, I would not like to be a Member of the Committee. I remember, on one occasion, when the Select Committee of which I was a Member had come to a certain conclusion and came to this House wanting an extension of time for legitimate reasons, we were criticised. I wanted to say something at that time. You were pleased to make certain observations. Do you want us to say that we do not want to become Members of the Committee appointed by the august House ? Let that situation not arise.

MR. SPEAKER : Now, the papers will be circulated.

SHRI NATH PAJ : The papers have been circulated.

MR. SPEAKER : If any Member has not received.....

SHRI DATTATRAYA KUNTE: I have not received the papers.

MR. SPEAKER : The papers will be circulated. I think, some way will be found out.

SHRI S. M. BANERJEE : Prof, Ranga should withdraw whatever he has said about the Rules Committee. (*Interruptions*).

SHRI RANGA : I have not said anything about the Rules Committee I was only dealing with the Speaker as to the manner in which he dealt with the matter. (*Interruptions*).

SHRI JYOTIRMOY BASU (Diamond-Harbour) : Sir, about 500 employees of the *Basumati* have been affected by its closure. This matter was discussed in the Rajya Sabha yesterday. Will you be kind enough to allow a discussion in this House tomorrow ? (*Interruptions*).

13.28 hrs.

#### PAPERS LAID ON THE TABLE

Annual Report of Haryana Agro-Industries Corporation Ltd., Annual Accounts etc. of Annual Welfare Board, and Notifications under Essential Commodities Act.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI S. C. JAMIR) : On behalf of Shri Annasahib Shinde. I beg to lay on the Table :

- (1) A copy of the Annual Report of the Haryana Agro-Industries Corporation Limited Chandigarh for the year ended the 30th June, 1969 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT-4390/70*].
- (2) A copy of the Annual Accounts of the Animals Welfare Board, Madras for the year 1968-69 along with the Audit Report thereon (Hindi version)- [*Placed in Library. See. No. LT-4391/70*].
- (3) A copy each of the following notification under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :-
  - ( i ) G.S.R. 586 (Hindi version) published in Gazette of India dated the 5th September, 1970 rescinding the Inter-Zonal Wheat and Wheat Products (Movement Control) Order, 1969, published in Notification No. G. S R. 997 dated the 16th April, 1969.
  - ( ii ) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1970 (Hindi version) published in Notification No. G. S. R. 587 in Gazette of India dated the 5th September, 1970.
  - ( iii ) The Southern States (Regulation of Export of Rice)

- Amendment Order, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1228 in Gazette of India dated the 25th August, 1970.
- (iv) The Manipur Foodgrains (Movement) Control (Amendment) Order, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1263 in Gazette of India dated the 28th August 1970.
- (v) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1290 in Gazette of India dated the 5th September, 1970.
- (vi) G. S. R. 1291 (Hindi and English versions) published in Gazette of India dated the 5th September, 1970 rescinding the Madhya Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959, published in Notification No. G. S. R. 450 dated the 14th September, 1959.
- (vii) The Roller Mills Wheat Products (Ex-mill) Price Control (Second Amendment) Order, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1753 in Gazette of India dated the 1st October, 1970.
- (viii) The Uttar Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1861 in Gazette of India dated the 26th October, 1970.
- (ix) The Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G. S.R. 1774 in Gazette of India dated the 7th October, 1970. [Placed in Library. See No. LT-4392/70].

**Indian Wireless Telegraphy (Possession) Amendment Rules, 1970.**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH): I beg to lay on the Table a copy of the Indian Wireless Telegraphy (Possession) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1823 in Gazette of India dated the 31st October, 1970, under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933. [Placed in Library. See. No. LT-4393/70].

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**RULES COMMITTEE  
MINUTES**

SHRI G. S. MISHRA (Chhindwara) : I beg to lay on the Table Minutes of the sitting of the Rules Committee held on the 11th and 18 November, 1970.

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**RE. HEALTH OF THE  
DEPUTY-SPEAKER**

MR. SPEAKER : I have to inform the House that the following teleprinter message dated the 25th November, 1970 has been received from the Medical Adviser, Indian High Commission, London regarding the health of the Deputy Speaker :-

“SHRI SWELL OPERATED TODAY STOP SUBDURAL HAEMATOMA ASPIRATED UNDER LOCAL ANAESTHESIA STOP PROGRESS ENTIRELY SATISFACTORY STOP”

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